

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH - COURT NO. 1

EXCISE APPEAL NO. 50637 OF 2018

(Arising out of Order-in-Appeal No. 495(SM)/CE/JPR/2017 dated 01 December, 2017
passed by the Commissioner (Appeals), Central Excise & Service Tax, Jaipur)

Paramount Communication Ltd.

.....Appellant

Plot No. SP-30A, 30B,31E, 76 & 77A
RIICO Indl. Area, Khuskhera
Bhiwadi, Distt. Alwar

VERSUS

Commissioner of Central Excise & Service TaxRespondent

NCRB, Statue Circle
Jaipur – 302 005

APPEARANCE :

Ms. Kainaat, Advocate of the Appellant
Shri V.B. Jain, Authorised Representative for the Respondent

CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 50540/2020

DATE OF HEARING/DECISION : 24 February, 2020

JUSTICE DILIP GUPTA :

The learned Counsel of the Appellant has produced a discharge certificate of full and final settlement of tax dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(C.L. MAHAR)
MEMBER (TECHNICAL)